N O T I C E

In Partial modification to the Judicial Assignment at the **Nagpur Bench,** which has come into effect from 06.06.2022 (Partially modified w.e.f. 07.06.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday, 20.06.2022 :**

Sr. No	Sitting	Assignment
1	The Hon'ble Shri. Justice **A. G. GHAROTE**	For admission, hearing, order matters and applications therein: (A) Criminal Appeals from the year 2011 onwards. (B) Criminal Revision Applications.
2	The Hon'ble Shri Justice **A. S. KILOR**	For admission, hearing, order matters and applications therein: (A) Regular Bail Applications. (B) Anticipatory Bail Applications. (C) Criminal Appeals up to the year 2010 (D) Criminal matters of Single Bench not assigned to any other Court.
3	The Hon'ble Smt. Justice **M. S. JAWALKAR**	For admission, hearing, order matters and applications therein: (A) First Appeals. (B) Second Appeals and misc. applications therein. (C) Civil work of single bench not assigned to any other Court. (D) Misc. Civil Applications (except assigned to other Court).

NOTE

A) The urgent mentioning and placing of matters pertaining to the Court presided over by the **Hon'ble Shri. Justice Manish Pitale** will be allowed before the Court presided over by **Hon'ble Shri. Justice Amit B. Borkar and vice versa**.

By Order,

High Court, Appellate Side)
Bombay.)
Date : 17th June 2022)

Sd/-
(V. R. Kachare)
Registrar (Judl-I)